

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Ref: Docket No. 049/2013**

**Date: 23.09.2013**

To,  
The Chief Engineer (Commercial),  
NHPC Office Complex  
Sector-33, Faridabad  
Haryana-121003

Sir,

**Subject: Docket No. 049/2013: Tariff petition of Parbati HE project, Stage-III for the period from 16.04.2013 (COD of IST unit) to 31.03.2014**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **08.10.2013**:

1. Latest status in respect of the commissioning/COD of the units.
2. Status in respect of submission of RCE to MOP, GOI and vetting of capital cost by designated agency.
3. The original PERT chart clearly indicating the start date, activities involved till COD of different units, scheduled time for each activity, critical path activities and float available in each of the defined activity including the Pert chart corresponding to the actual time taken against each defined activity till commissioning/COD of different units shall be submitted.
4. All relevant documents submitted to designated agency with regard to vetting of capital cost as per guidelines prescribed by notification dated 02.08.2010.
5. Reasons for claiming NAPAF of 31% based on ROR operation of the plant, especially, in view of the fact that pondage is available at the plant where reduced flow corresponding to modified design energy by CEA, can be stored to provide the valuable peaking power. As per calculations, worked out PAF of 73% is achievable against the pre- Parbati-II flows. Hence, calculations with respect to NAPAF (pre-Parbati-II) based on ROR with pondage operation of the plant shall be submitted

Further action in this matter will be taken on receipt of the above information /clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)